

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 904/1991

Date of decision: 22.03.1993.

Shri Malik Moin Ahmad & Another

...Applicants

Vs.

Director, Solar Energy Centre,  
Department of Non-Conventional  
Energy Sources, Ministry of  
Energy.

...Respondents

For the Applicants

..Shri D.R. Gupta,  
Counsel

For the Respondents

..Shri M.L. Verma,  
Counsel

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN  
THE HON'BLE MR. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Mr. Justice  
S.K. Dhaon, Vice Chairman)

The learned counsel for the applicants states that inspite of communication being sent to the applicants, they are not responding. It appears that the applicants are not interested in pursuing the application and the same is dismissed. However, the applicants will be at liberty to revive the application if they still want to pursue it.

With the above direction, the application is disposed of. There will be no order as to costs.

*Signature*  
(I.K. RASGOTRA)  
MEMBER (A)

22.03.1993

*Signature*  
(S.K. DHAON)  
VICE CHAIRMAN  
22.03.1993

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